FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

LAXMI OIL AND VANASPATI PRIVATE LIMITED OPERATING IN THE VANASPATI OIL MANUFACTURING AT DISTRICT KANPUR, UTTAR PRADESH

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/LLP No.	**Laxmi Oil and Vanaspati Private Limited (CIN - U15141UP2003PTC027424) (PAN-AAACL8942K)**
2.	Address of the registered office	704, Khan Chamber 7th Floor, 14/113, Civil Lines, Kanpur, Uttar Pradesh, India, 208002
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Industrial Land at Khata no. 63, Gahta no. 97 Khan Chandrapur near Umaran Dhaba, Rania Akbarpur, Kanpur, Uttar Pradesh, 209101. Plot bearing No. 117/1/293, Naveen Nagar, Kanpur, Uttar Pradesh Constructed over freehold plot no. 246, Block L, UP.
5.	Installed capacity of main products/services	NA
6.	Quantity and value of main products/services sold in last financial year	No business activity since 2018
7.	Number of employees/workmen	NA
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Please write email to laxmi.oil@truproinsolvency.com to seek further details about the Corporate Debtor.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Please write email to laxmi.oil@truproinsolvency.com to seek information regarding eligibility for resolution applicants under section 25(2)(h) of the Code.
10.	Last date for receipt of expression of interest	10-04-2026
11.	Date of issue of the provisional list of prospective resolution applicants	20-04-2026
12.	Last date for submission of objections to provisional list	25-04-2026
13.	Date of issue of final list of prospective resolution applicants	05-05-2026
14.	Date of issue of Information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	10-05-2026
15.	Last date for submission of resolution plans	10-06-2026

16.	Process email id to submit Expression of Interest	laxmi.oil@truproinsolvency.com
17.	Details of the corporate debtor's registration status as MSME	NA

Sd/-
Rohit Sehgal
Resolution Professional
Regd. no.: IBBI/IPA-001/IP-P00528/2017-18/10953
Regd. Add: A-604, Sujjan Vihar, Sector - 43, Gurgaon, 122008
For Laxmi Oil & Vanaspati Private Limited
(Date:20-03-2026; Place: Gurgaon)

SHIVALIK SMALL FINANCE BANK LTD.

Registered Office : 501, Salcon Aurum, Jasola District Centre, New Delhi - 110025
CIN : U65900DL2020PLC366027

AUCTION NOTICE

The following borrowers of Shivalik Small Finance Bank Ltd. are hereby informed that Gold Loan/s availed by them from the Bank have not been adjusted by them despite various demands and notices including individual notices issued by the Bank. All borrowers are hereby informed that it has been decided to auction the Gold ornaments kept as security with the Bank and accordingly has been fixed at **11:00 am** in the branch premises from where the loan was availed. All, including the borrowers, account holders and public at large can participate in this auction on as per the terms and conditions of auction.

Auction date is 30-03-2026 @ 11:00 am.

S. NO	Branch	Account No.	Actt Holder name
1	VIKAS NAGAR	102446511601	HARI SHANKER
2	ALAMBAGH	102342511640	SITLU
3	VIKAS NAGAR	102446511604	SHIVAKANT TRIPATHI
4	VIKAS NAGAR	102446511666	HEMANT K SHARMA
5	ALAMBAGH	102342511661	GAURAV AGARWAL

The Bank reserves the right to delete any account from the auction or cancel the auction without any prior notice.

Authorised Officer, Shivalik Small Finance Bank Ltd.

JAMMU AND KASHMIR BANK

J&K Bank

Cluster Office, Ameen Complex, Akbari Gate, Lucknow-03
Email:-cluluck@jkbmail.com

POSSESSION NOTICE

Notice under Section 13 (4) of the SARFAESI ACT, 2002 read with Rule 8 (1) of the Security (Enforcement) Interest Rules, 2002

1. Whereas the Authorized Officer of the **Jammu & Kashmir Bank Limited** under the **Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002 and in exercise of powers conferred under section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002** issued **Demand Notice dated 04-10-2025** thereby calling upon the **Borrower M/s Maha Sattar Khan D/o Mohammad Sattar Khan Unit Address: 429/29, Muazzam Nagar, Chowk Lucknow, U.P 226003**
2. **Mohammad Sattar Khan S/o Nabi Alam Khan R/o 429/29/1 Muazzam Nagar Chowk Lucknow U.P- 226003**
3. **Mohammad Saud Sattar Khan S/o Mohammad Sattar Khan R/o 429/29/1 Muazzam Nagar Chowk Lucknow U.P 226003**

to repay an amount of **Rs 23,14,372.93 P (Rupees Twenty Three Lacs Fourteen Thousand Three Hundred Seventy Two and Paisa Ninety Three only) being the balance outstanding as on 30-09-2025** in the account of the Borrower, within 60 days from the date of the said notice together with the future interest and other charges thereon

The said borrower having failed to repay the said amount, notice is hereby given to the said borrower in particular and the public in general that the undersigned being Authorized Officer of the J&K Bank Ltd. has taken possession of the mortgage property described herein below, in exercise of the powers conferred on me under section 13 (4) of the said Act read with Rule 8 of the said Rules, on this the **13th day of month March of the year 2026.**

The said borrower in particular and public in general are hereby cautioned against dealing with the said property in any manner whatsoever and any dealing with the said property will be subject to charge of the J&K Bank Limited for the amount in aggregating to **Rs 23,91,229.93 (Rupees Twenty Three Lacs Ninety One Thousand Two Hundred Twenty Nine and Paisa Ninety Three only)** together with future interest thereon from 01.02.2026 and other charges incurred or to be incurred.

The borrowers attention is invited to provisions of Sub-section (8) of section 13 of the Act, in respect of the time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

Equitable Mortgage of Flat No. F-1 Block No. 02 Hina Bazar Measuring 490 Sq Ft.in building No. 332/128 situated at Gole Darwaza Chowk Lucknow-226003 U.P

Date: 13.03.2026 **Sd/-, Authorised Officer**
Place : Lucknow **Ashok Kumar**

Encore Asset Reconstruction Company Private Limited (Encore Arc)

earc

5TH FLOOR, PLOT NO. 137, SECTOR 44, GURUGRAM – 122 002, HARYANA

(WITHOUT PREJUDICE)

ENCOREARC/RES/IDFC/AAPL/2526/0301 16.03.2026

M/s Adwings Advertisers Private Limited (Borrower)
C-106, Kamla Nehru Nagar, Khurram Nagar, Lucknow, Uttar Pradesh-226022
Also At: Property being House No. 529C/247CC Constructed on Part of Plot No. C-106, being part of Khasra No. 44, Situated at Khurram Nagar, Ward Shankarpurwa, Lucknow-226022

Mr. Amit Agarwal (Co-Borrower/Guarantor)
C-106, Kamla Nehru Nagar, Khurram Nagar, Lucknow, Uttar Pradesh-226022
Also At: Property being House No. 529C/247CC Constructed on Part of Plot No. C-106, being part of Khasra No. 44, Situated at Khurram Nagar, Ward Shankarpurwa, Lucknow-226022

Mrs. Shivani Agarwal (Co-Borrower/Gurantor)
C-106, Kamla Nehru Nagar, Khurram Nagar, Lucknow, Uttar Pradesh-226022
Also At: Property being House No. 529C/247CC Constructed on Part of Plot No. C-106, being part of Khasra No. 44, Situated at Khurram Nagar, Ward Shankarpurwa, Lucknow-226022

Dear Sir/Madam,

Sub: Notice for Sale of Secured Asset of M/s Adwings Advertisers Private Limited ("Borrower") under Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002 ("Rules") read with Section 13(8) of the SARFAESI Act, 2002, possession of which has been taken over under Section 13(4) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI Act") read with Rules

As you are aware that pursuant to the provisions of the SARFAESI Act, Encore Asset Reconstruction Company Pvt. Ltd. (**"Encore ARC"**) has acquired the financial assistance granted to the Borrower by the IDFC Bank ("IDFC") along with all underlying securities vide Assignment Agreement dated 24.09.2025.

Prior to the acquisition of financial assistance by Encore ARC, the IDFC issued a notice under Section 13 (2) of the SARFAESI Act on 19.04.2021 advising you to pay the dues as mentioned therein. As you have failed & neglected to pay the dues within 60 days from the date of receipt of the said notice issued under Section 13(2) of the SARFAESI Act, the Authorised Officer of the IDFC took over the symbolic possession of the immovable Secured Asset on 20.01.2022. That, pursuant to the aforesaid assignment, the possession of the Secured Asset lies with the Authorised Officer of Encore ARC.

Please treat this as 30 days' notice under Rule 8(6) of the Rules. Upon expiry of the notice period of 30 days', the Authorised Officer of Encore ARC shall take steps for selling the Secured Asset as more particularly mentioned hereinbelow by way of public e-auction/private treaty or any other modes provided under the Rules.

Description of Secured Asset:

All that Piece and Parcel of Property being House No. 529C/247CC Constructed on Part of Plot No. C-106, Admeasuring 168.587 Sq. Mtrs., only being part of Khasra No. 44, Situated at Khurram Nagar, Ward Shankarpurwa, Lucknow, Uttar Pradesh. **Owned By :** Mrs. Shivani Agarwal

In case of sale by way of public e-auction, the detailed terms and conditions of the sale including reserve price, earnest money deposit etc. will also be uploaded on Encore ARC's website i.e. **https://www.encorearc.com** and **https://sarfaesi.auctiontiger.net/EPROC/** as per Rule 8 (7) of Rules, simultaneously with the publication of public e-Auction sale notice in the Form given in Appendix-IV A.

The Borrower/Mortgagor/Guarantor's attention is invited to provisions of sub-section (8) of section 13 of the SARFAESI Act, in respect of time available to redeem the Secured Asset by repaying the entire dues of Rs. 83,29,018/- (Rupees Eighty-Three Lakhs Twenty-Nine Thousand and Eighteen Only) as on 06.03.2026, from 07.03.2026 together with future interest, charges & costs thereon.

A final opportunity is being given to Borrower/Mortgagor(s)/Guarantor(s) to redeem the Secured Asset accordingly, failing which, Encore ARC in its capacity as Trustee of EARC-EOT-001-TRUST shall proceed with the sale of the aforesaid Secured Asset as per the Rules.

Yours faithfully, Mr. Sachin Kumar (Authorised Officer)
For Encore Asset Reconstruction Company Private Limited
(Acting in its capacity as the trustee of EARC-EOT-001-TRUST

Utkarsh Small Finance Bank

Aapki Ummeed Ka Khaata
(A Scheduled Commercial Bank)

Registered Office: Utkarsh Tower, NH - 31 (Airport Road), Sehmalpur, Kazi Sarai, Harhua, Varanasi, UP-221 105.

PUBLIC NOTICE

Gold Ornaments pledged in the bank at its Allahabad (Prayagraj), Lucknow and Mirzapur (Uttar Pradesh) Branches under the following gold loan accounts which are overdue and the ornaments were not redeemed by the borrowers despite our multiple notices will be auctioned on Monday 30/03/2026 at the branch premises of the Utkarsh Small Finance Bank.

Sr. No.	Account Number	Client Name	Loan Date	Loan Amount	Gross weight (In gms)	EMD
1	135279000 0006046	Aryan Mishra	19-3-2025	₹ 2,34,000.00	55.46	₹ 11,700.00
Address: Utkarsh Small Finance Bank Ltd. , House no 4/2A, Ground Floor, Sardar Patel Marg, Civil Lines, PO-Allahabad (Prayagraj), District - Allahabad. Uttar Pradesh. Pin 211001						
2	150179000 0006048	Raman Deep Kaur	24-6-2025	₹ 3,02,000.00	56	₹ 15,100.00
Address: Utkarsh Small Finance Bank, Unit Nos. 201, 202,203. Upper Ground Floor & Unit No 106 Lower Ground Floor, Trident Building - Plot No 10, Rana Pratap Marg, Hazaratganj, PO - Hazaratganj, District - Lucknow, UttarPardesh, Pin 226001						
3	155379000 0006054	Pradeep Kumar Sharma	14-10-2025	₹ 73,263.00	13.4	₹ 5,000.00
Address: Utkarsh Small Finance Bank, Ground Floor, House No. 101, Ward No. 8, Near Abhay Mandir, Dankinganj, Mirzapur, UP PIN-231001						

Those desirous of participating in the auction will have to pay above required EMD amount by 30/03/2026 ,11A.M. Bank reserves the right to withhold/cancel/postpone or vary the terms and conditions of the auctions without any reasons thereof.

Date: 20-03-2026
Place: Uttar Pradesh

Sd/-
Manager
Utkarsh Small Finance Bank Ltd.

ICICI Home Finance

Corporate Office: ICICI Home Finance Company Limited ICICI HFC Tower, Andheri - Kurla Road, Andheri (East), Mumbai - 400059, India
Branch Office : 302, 303, 304, 3rd Floor, Eldeco Corporate Chamber III, TC 58V, Vibhuti Khand, Gomtinagar, Lucknow-226010

Notice for sale of immovable assets through Private Treaty

Sale Notice for Sale of Immovable Assets through Private Treaty under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 8(8) r/w Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002

ICICI Home Finance Company Limited (ICICI HFC) conducted several e-Auctions for the sale of the mortgaged property mentioned below, however, all such e-Auctions failed. Now, an interested buyer has approached ICICI HFC with an offer to purchase the said property for an amount of Rs. 30,00,000/-. Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below-described immovable property mortgaged/charged to the Secured Creditor, the Possession of which has been taken by the Authorized Officer of ICICI Home Finance Company Ltd., will be sold on "As is where is", "As is what is", and "Whatever there is", by way of Private Treaty as per the brief particulars given hereunder;

Sr. No.	Name of Borrower(s)/ Co Borrowers/ Guarantors/ Legal Heirs. Loan Account No.	Details of the Secured asset(s) with known encumbrances, if any	Amount Out-standing	Reserve Price / Earnest Money Deposit	Date and Time of Property Inspection	Date & Time of Auction	One Day Before Auction Date	Sarfaesi Stage
(A)	(B)	(C)	(D)	(E)	(F)	(G)	(H)	(I)
1.	Nishant Kumar Saxena (Borrower) Archana Saxena (Co-Borrower) Loan No. LHLUC00001506986	House Constructed on Plot No. 12, Part of Khasra No. 233, Situated At Rasoolpur Kaisath Pragana- Mohona Tehsil- Bakshi Ka Talab, Dist. Lucknow.	Rs. 40,65, 175/- March 16, 2026	Rs. 30,00, 000/- / Rs. 3,00, 000/-	March 30, 2026 11:00 AM To 03:00 PM	April 06, 2026 02:00 PM To 03:00 PM	April 04, 2026 before 04:00 PM	Physical Possession

The online auction will be conducted on website (URL Link- https://BidDeal.in) of our auction agency ValueTrust Capital Services Private Limited. The Prospective Bidder(s) must submit the Earnest Money Deposit (EMD) RTGS/ Demand Draft (DD) (Refer Column E) at ICICI Home Finance Company Limited, Branch Office Address Mentioned on top of the articleon or before April 04, 2026 before 04:00 PM. The Prospective Bidder(s) must also submit a signed copy of the Registration Form & Bid Terms and Conditions form at ICICI Home Finance Company Limited, Branch Office Address mentioned on top of the articleon or before April 04, 2026 before 05:00 PM. Earnest Money Deposit Demand Draft (DD) should be from a Nationalized/Scheduled Bank in favor of "ICICI Home Finance Company Ltd.- Auction"payable at the branch office address mentioned on top of the article.

The general public is requested to submit their bids higher than the amount being offered by the interested buyer mentioned above. It is hereby informed that in case no bids higher than the amount being offered by the aforementioned interested buyer is received by ICICI HFC, the mortgaged property shall be sold to the said interested buyer as per Rule 8(8) r/w Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002.

For any further clarifications with regards to inspection, terms and conditions of the sale or submission of bids, kindly contact ICICI Home Finance Company Limited on 9920807300.

The Authorized Officer reserves the right to reject any or all the bids without furnishing any further reasons.

For detailed terms and conditions of the sale, please visit https://www.icicihfc.com.

Date : March 20, 2026
Place : Lucknow.

Authorized Officer, "ICICI Home Finance Company Limited"
CIN Number:- U65922MH1999PLC120106

ICICI Home Finance

Corporate Office: ICICI Home Finance Company Limited ICICI HFC Tower, Andheri - Kurla Road, Andheri (East), Mumbai - 400059, India
Branch Office: 1st Floor, Medical College road, Above ICICI Bank,Basaratpur, Gorakhpur – 273004
Branch Office: 302, 303, 304, 3rd Floor, Eldeco Corporate Chamber III, TC 58V, Vibhuti Khand, Gomtinagar, Lucknow-226010

[See proviso to rule 8(6)] Notice for sale of immovable assets

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Possession of which has been taken by the Authorized Officer of ICICI Home Finance Company Ltd., will be sold on "As is where is", "As is what is", and "Whatever there is", as per the brief particulars given hereunder;

Sr. No	Name of Borrower(s)/ Co Borrowers/ Guarantors/ Legal Heirs. Loan Account No.	Details of the Secured asset(s) with known encumbrances, if any	Amount Outsta-nding	Reserve Price / Earnest Money Deposit	Date and Time of Property Inspection	Date & Time of Auction	One Day Before Auction Date	SARFAESI Stage
(A)	(B)	(C)	(D)	(E)	(F)	(G)	(H)	(I)
1.	Ravishankar Gupta (Borrower) Rampati Gupta (Co-Borrower) Loan No. LHGOR00001526298 LHGOR00001526301	Property Situated In Girdhar Ganj At Mauja Mahadev Jharkhandi Tukda No 1 Tappa Haveli Tehshil Sadar Dist Gorakhpur Middle Class Na Gorakhpur Uttar Pradesh 273001	Rs. 8,05, 656/- March 13, 2026	Rs. 1,07,20, 188/- / Rs. 10,72, 019/-	March 30, 2026 11:00 AM To 03:00 PM	April 06, 2026 02:00 PM To 03:00 PM	April 04, 2026 Before 05:00 PM	Symbolic Possession
2.	Sanjay Rawat (Borrower) Suneeta Devi (Co-Borrower) Loan No. LHLUC00001486731 LHLUC00001486733	Khasra No 2692 Min And 2698 Min Situated At Barabanki Under Nagar Palika Parishad Nawabganj Middle Class Uttar Pradesh 225119	Rs. 27,15, 961/- March 13, 2026	Rs. 1,95,83, 208/- / Rs.19,58, 321/-	March 30, 2026 11:00 AM To 03:00 PM	April 06, 2026 02:00 PM To 03:00 PM	April 04, 2026 Before 05:00 PM	Symbolic Possession

The online auction will be conducted on website (URL Link-https://BidDeal.in) of our auction agency ValueTrust Capital Services Private Limited. The Mortgagors/ notice are given a last chance to pay the total dues with further interest till April 04, 2026 before 05:00 PM else these secured assets will be sold as per above schedule.

The Prospective Bidder(s) must submit the Earnest Money Deposit (EMD) RTGS/ Demand Draft (DD) (Refer Column E) at ICICI Home Finance Company Limited Branch Office Address mentioned on top of the article on or before April 04, 2026 before 04:00 PM. The Prospective Bidder(s) must also submit signed copy of Registration Form & Bid Terms and Conditions form at ICICI Home Finance Company Limited Branch Office Address mentioned on top of the article on or before April 04, 2026 before 05:00 PM. Earnest Money Deposit Demand Draft (DD) should be from a Nationalized/Scheduled Bank in favor of "ICICI Home Finance Company Ltd. – Auction"payable at the branch office address mentioned on top of the article.

For any further clarifications with regards to inspection, terms and conditions of the auction or submission of tenders, kindly contact ICICI Home Finance Company Limited on 9920807300.

The Authorized Officer reserves the right to reject any or all the bids without furnishing any further reasons.

For detailed terms and conditions of the sale, please visit https://www.icicihfc.com/

Date: March 20, 2026
Place: Gorakhpur, Barabanki

Authorized Officer, "ICICI Home Finance Company Limited",
CIN Number:- U65922MH1999PLC120106

ASSET RECONSTRUCTION COMPANY (INDIA) LTD.

Arcil

CIN No.: U65999MH2002PLC134884 • Website: www.arcil.co.in

Registered Office: The Ruby, 10th Floor, 29 Senapati Bapat Marg, Dadar (West), Mumbai - 400028. **Tel. No.:** 022-66581300.

DEMAND NOTICE

Whereas the Authorised Officer of Asset Reconstruction Company (India) Limited (acting in capacity as Trustee for the below mentioned Trusts) (hereinafter referred to as "ARCIL") is incorporated under the companies Act, 1956 and registered as an Asset Reconstruction Company with the Reserve Bank of India of Securitization and Reconstruction of Financial assets and Enforcement of security interest Act, 2002 (hereinafter referred to as "the SARFAESI Act") and whereas the Borrower(s) / Co-Borrower(s)/ Guarantor(s) as mentioned in Column No. 2 of the below mentioned chart obtained loan from the Original Lenders and whereas ARCIL has acquired the financial assets relating to the loan accounts mentioned herein below and whereas ARCIL being the secured creditor under the SARFAESI Act. And in exercise of powers conferred under section 13(2) of the said Act read with Rule 2 of the security interest (Enforcement) Rules 2002, issued demand notice calling upon the Borrower(s) / Co-Borrower(s)/ Guarantor(s) as mentioned herein below, to repay the amount mentioned in the notices with further interest thereon within 60 days from the date of notice, but the notices could not be served upon some of them for various reasons.

Sr. No.	LAN. / Name of Original Lender / Demand Notice Date / Name of the Trust	Borrower(s) / Co-Borrower(s) / Guarantor(s)	Total Outstanding in INR as per Demand Notice Date
1.	**LAN:** HL25BAH000078939 **Original Lender:** M/s. Cholamandalam Investment and Finance Company Limited **Date of Demand Notice:** 27.01.2026 **Name of the Trust:** ARCIL-TRUST-2026-013	**Mr/Mrs RAJ KISHOR GUPTA ALIAS RAJ GUPTA Mr/Mrs SUNEETA GUPTA**	**Rs.19,11,214/- as on 23-01-2026**
	Description of Immovable Properties/Secured Assets: All that piece and parcel of Admeasuring House/Plot No. 236/215 covered area 587.35 or sq feet 54.58 sqr mtr Situated Mohalla Gulamalipura city & Distt - Bahraich. And Bounded On: **-East:-** Rasta 10 feet 6 inch chauda. **West**: -Makan Tilakram Pandit. **North**: -Makan Ram Prakash. **South**: - Rikt Bhukhand Rajkumar		
2.	**LAN:** LAP1SKN000080605 **Original Lender:** M/s. Cholamandalam Investment and Finance Company Limited **Date of Demand Notice:** 27.01.2026 **Name of the Trust:** ARCIL-TRUST-2026-013	**Mr/Mrs TAKSH RAJ SONI Mr/Mrs REENA SONI Mr/Mrs. PARSHURAM PARSHURAM**	**Rs. 16,41,086/- as on 22-01-2026**
	Description of Immovable Properties/Secured Assets: All that piece and parcel of Araji No 580 Situated at Village - Bhataha Jangal Tappa - Atroha Pargana - Basti Pacchim , Tahsil - Harraiya Distt - Basti Uttar Pradesh , Admeasuring 130.25 sq mtr .hect. And **Bounded On: - East:-** Sadak Soiety to Railway Crossing. **West:** -Land of Suman Gupta. **North:** -Land of Ramesh Prasad. **South:** - Land of Ram Kadam.		
3.	**LAN:** LAP4BAH000109955 **Original Lender:** M/s. Cholamandalam Investment and Finance Company Limited **Date of Demand Notice:** 27.01.2026 **Name of the Trust:** ARCIL-TRUST-2026-013	**Mr/Mrs SANDEEP SANDEEP Mr/Mrs REKHA DEVI**	**Rs. 19,18,230/- as on 22-01-2026**
	Description of Immovable Properties/Secured Assets: All that piece and parcel of Admeasuring Residential Plot/House Gata No 57 Area 0.0063 hect or 63.07 sqr mtr Situated Vill - Itwa Tappa Pargana - Baasi , Pashchim Tahsil Itwa Distt - Siddharthnagar Uttar Pradesh. And **Bounded On: - East:-** Sudha Devi aadi ka Jameen. **West:** -Asirunnisha Aadi. **North**: -Chak Road. **South:** - Sana Ullah.		

Notice, is therefore given to the Borrower(s) / Co-Borrower(s)/ Guarantor(s), as mentioned herein above, calling upon them to make payment of the total outstanding amount as shown herein above, against the respective LAN, within 60 days of publication of this notice. In case of failure to make payment of the total outstanding amount together with interest by the respective Borrower(s) / Co-Borrower(s)/ Guarantor(s), ARCIL shall be constrained to take possession of the above described property u/s. 13(4) for SARFAESI Act. Further, steps are also being taken for service of notice in other manners as prescribed under the Act and the rules made hereunder. You are put to notice that the said mortgage can be redeemed upon payment of the entire amount due together with costs, charges and expenses incurred by ARCIL at any time before the date of publication of notice for public auction or private treaty for transfer by way of sale, as detailed in Section 13(8) of the SARFAESI Act.

Take note that in terms of s.13(13) of the SARFAESI Act, you are hereby restrained from transfering and/or dealing with the Secured Properties in any manner by way of sale, lease or in any other manner.

Place: Uttar Pradesh
Date: 20.03.2026

Sd/-, Authorised Officer
Asset Reconstruction Company (India) Ltd., (In capacity as Trustee)

PUBLIC NOTICE

FORM NO. INC- 26
[Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014]
Before the Central Government Regional Director Ministry of Corporate Affairs, Northern Region, B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan/Paryavaran Bhawan, CGO Complex, New Delhi – 110003

In the matter of the **Companies Act, 2013, Section 13(4) of Companies Act, 2013 and Clause (a) of Rule 30(6) of the Companies (Incorporation) Rules, 2014**

AND

In the matter of **M/s. DIGITAL VOYAGER PRIVATE LIMITED**
CIN: **U52291UP2024PTC212233** having its Registered Office at: **483, D BLOCK, DEEN DAYAL PURI, NAND GRAM ASHRAM,MEERUT ROAD, GHAZIABAD, UTTAR PRADESH - 201003** .....**Applicant**

Notice is hereby given to the General Public that the Company proposes to make an application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extraordinary General Meeting held on 6th February, 2026, to enable the Company to change its Registered Office from the State of Uttar Pradesh to the **"National Capital Territory of Delhi"**.

Any person whose interest is likely to be affected by the proposed change of the Registered Office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing an investor complaint form or cause to be delivered or send by registered post his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the **Regional Director, Northern Region, B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan/Paryavaran Bhawan, CGO Complex, New Delhi – 110003,** within Fourteen days from the date of publication of this notice, with a copy to the applicant company at its registered office address mentioned below: 483, D Block, Deen Dayal Puri, Nand Gram Ashram, Meerut Road, Ghaziabad, Uttar Pradesh-201003.

For and on behalf of
DIGITAL VOYAGER PRIVATE LIMITED
Sandeep Kumar (Director)
DIN: 10898286

Place: Ghaziabad
Date: 20.03.2026

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR LAXMI OIL AND VANASPATI PRIVATE LIMITED

Operating In The Vanaspati Oil Manufacturing at District Kanpur, Uttar Pradesh (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/LLP No.	**Laxmi Oil and Vanaspati Private Limited (CIN - U15141UP2003PTC027424) (PAN-AAACL8942K)**
2.	Address of the registered office	704, Khan Chamber 7th Floor, 14/113, Civil Lines, Kanpur, Uttar Pradesh, India, 208002
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Industrial Land at Khata no. 63, Gahta no. 97 Khan Chandrapur near Umaran Dhaba, Rania Akbarpur, Kanpur, Uttar Pradesh, 209101. Plot bearing No. 117/I/293, Naveen Nagar, Kanpur, Uttar Pradesh Constructed over freehold plot no. 246, Block L, UP.
5.	Installed capacity of main products/services	NA
6.	Quantity and value of main products/services sold in last financial year	No business activity since 2018
7.	Number of employees/workmen	NA
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Please write email to laxmi.oil@truproinsolvency.com to seek further details about the Corporate Debtor.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Please write email to laxmi.oil@truproinsolvency.com to seek information regarding eligibility for resolution applicants under section 25(2)(h) of the Code.
10.	Last date for receipt of expression of interest	10-04-2026
11.	Date of issue of the provisional list of prospective resolution applicants	20-04-2026
12.	Last date for submission of objections to provisional list	25-04-2026
13.	Date of issue of final list of prospective resolution applicants	05-05-2026
14.	Date of issue of Information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	10-05-2026
15.	Last date for submission of resolution plans	10-06-2026
16.	Process email id to submit Expression of Interest	laxmi.oil@truproinsolvency.com
17.	Details of the corporate debtor's registration status as MSME	NA

Sd/-
Rohit Sehgal
Resolution Professional
Regd. no.: IBBI/IPA-001/IP-P00528/2017-18/10953
Regd. Add: A-604, Sujjan Vihar, Sector - 43, Gurgaon, 122008
For Laxmi Oil & Vanaspati Private Limited

Date: 20-03-2026;
Place: Gurgaon

बैंक ऑफ़ बड़ौदा Bank of Baroda

ROSARB (LUCKNOW DISTRICT)

6th Floor, V-23, Vibhuti Khand, Gomti Nagar, Lucknow-226010, Ph: 0522-6677687, Mob: 9335946588, email: sarldr@bankofbaroda.com

E-Auction Notice

Sale notice for Movable & Immovable properties "APPENDIX- IV-A [See proviso to Rule 6(2) & 8(6)]

E-Auction Sale Notice for Sale of Movable & Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso of Rule 6(2) & Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described movable & immovable property mortgaged/charged to the Secured Creditor, possession of which has been taken by the Authorised Officer of **Bank of Baroda,** Secured Creditor, will be sold on **"As is where is", "As is what is", and "Whatever there is"** basis for recovery of below mentioned account/s. The details of Borrower/s/Guarantor/s/ Secured Assets/s/Dues/Reserve Price/E-Auction date & time, EMD and Bid increase Amount are mentioned below:

Earnest Money Deposit (EMD) shall be paid online through i.e. NEFT/Transfer (After generation of Challan from (https://baanknet.com) in bidders Global EMD Wallet.

Date of Auction: 06.04.2026, 2.00 PM to 6.00 PM **Last Date of EMD Submission: 05.04.2026, upto 4.00 PM**

Sl.	Name & Address of the borrower/ Guarantors	Description of the Immovable Property with known encumbrances, if any	Total Dues	Date & Time of E-Auction	Reserve Price/EMD/ Bid increase Amount	Status of Possession (Symbolic/ Physical)	Property Inspection date & Time
1	**Borrowers/Co-Borrowers: Mr. Sunil Kumar Chhabra S/o Minhamal Chhabra and Mrs. Hunny Chhabra W/o Mr. Sunil Kumar Chhabra** Both R/o Flat No. 3, Naaz Palace Bharat Nagar Mohibullapur, Sitapur Road, Lucknow-226021	All the part & parcel of immovable property situated at Plot 3/5 Sector-3, Jankipuram Extension Yojana, Lucknow-226021. **Area: 75.00 Sq. Mtr. Owner: Mrs. Hunny Chhabra W/o Mr. Sunil Kumar Chhabra. Bounded by:- East:** Plot No. 3/6; **West:** Plot No. 3/4; **North:** Plot No. 3/25 & 3/8; **South:** 6 mtr. wide road. **Encumbrances:** Not Known	**Rs. 51,46,330.00** as on 19.03.2026 (inclusive of Intt. upto 19.03.2026) + Further Costs, Charges and expenses	**06.04.2026 02:00 PM to 06:00 PM** (with unlimited extensions of 10 min each)	**Rs. 25,70,000/- (RP) Rs. 2,57,000/- (EMD) Rs. 10,000/- (Bid Increase Amount)**	Physical	**20.03.2026 to 05.04.2026 between 11:00 AM to 4:00 PM**
2	**Borrowers/Co-Borrowers: M/s Mujeeb Traders (Prop. Mr. Mujeeb Khan)** Add: 293/220 Mohalla Badi Haat, Pargana, Tehsil & Distt. Bahraich-271801 **Mr. Mujeeb Khan S/o Mr. Sageer Khan** Add: 293/220 Mohalla Badi Haat, Pargana, Tehsil & Distt. Bahraich-271801 **Guarantors: 1. Mr. Noor Alam S/o Mr. Kadir Khan** R/o Nazirpura Bahraich, UP-271801, **2. Mr. Raju S/o Mushtaq Ali** R/o 11, Kale Mamu ki Majar ke Pas, Maholipura, Bahraich-271801	**(Property 1)** Residential Land & Building situated at Gata no. 1627 min area 0.0121 hect. and Gata no. 1627 min area 0.0080 Hect. at Vill Mohammad Nagar, Pargana, Tehsil & Distt. Bahraich. **Owner: Mr. Noor Alam S/o Mr. Kadir Khan. Total Area: 202.13 sq.mtr. or 2174.92 sq.ft.** (mortgaged through two sale deed) **Bounded By (as per sale deed 1): East:** Plot of Mr. Laddan; **West:** House of Mr. Nasru; **North:** 13 ft wide Kharanja road; **South:** Agriculture land of Mr. Lallan. **Bounded By (as per sale deed 2): East:** Plot of Noor Aalam; **West:** House of Mr. Nasru; **North:** 8 ft wide Kharanja road; **South:** Agriculture land of Mr. Lallan. **Bounded By (as per site): East:** Plot of Mr. Laddan; **West:** House of Mr. Nasru; **North:** 10 ft wide Kharanja road; **South:** Agriculture land of Mr. Lallan. **(Property 2)** Residential House situated at Premises no. 306C Mohalla Bakshipura near Buggan Masjid, Pargana, Tehsil & Distt. Bahraich-271801. **Area: 78 Sq.mtr. Owner: Mr. Raju S/o Mustaak Ali. Bounded By: East:** Land of Mukir; **West:** 8 ft wide RCC road; **North:** 10 ft wide RCC road thereafter House of Hashim; **South:** House of Samiullah. **Encumbrances:** Not Known	**Rs. 1,18,30,580.00** as on 19.03.2026 (inclusive of Intt. upto 19.03.2026) + Further Costs, Charges and expenses	**06.04.2026 02:00 PM to 06:00 PM** (with unlimited extensions of 10 min each)	**Rs. 7,25,000/- (RP) Rs. 72,500/- (EMD) Rs. 10,000/- (Bid Increase Amount)** / **Rs. 15,05,000/- (RP) Rs. 1,50,500/- (EMD) Rs. 10,000/- (Bid Increase Amount)**	Physical	**20.03.2026 to 05.04.2026 between 11:00 AM to 4:00 PM**
3	**Borrower/Co-Borrower: (1) M/S Bharat Rubber Industries Prop: Mr. Rajeshwar Jaywantrao Shinde,** Address-Plot 78, DIC Industrial Area Dewa Road, Barabanki U.P 225001, **Prop: Mr. Rajeshwar Jaywantrao Shinde S/o Sri Jaywant Ganpat Rao Shinde** Address: 7/2, Lalbagh, Lucknow U.P 226001 **Guarantor: Wahatabbul Ali s/o Mr. Maqbool Ahmad,** Address: H No 448, Azad Nagar Chillawan Kanpur Road, Sarojani Nagar, Manas Nagar, Lucknow 226023	**Asset (1):** Plant and Machinery installed and situated at Plot No. 78 situated at Industrial Estate at Village Para Khandoli, Tehsil Nawabganj, District Barabanki, U.P.- 225001 **Details of Machineries:** (1) Mixing Mill 14"x36" with H.P motor & Starter (2) Mixing Mill 14"x36" (old) (3) Braiding machine High Speed (4) Braiding Machine Cotton C type (5) Boblin Windor (6) Tencile Testing Machine (7) Dumble cutter & Testing Accessories (8) Extruder Tools & Equipment **Asset (2):** All the part and parcel of Factory Land and Building bearing Plot No 78, **Area 7561.75 Sq Ft** situated at Industrial Estate at over Khasra No 1631 Kha, 1632Ka, 1738Kha, at village Para Khandoli Tehsil Nawabganj District Barabanki - 225001 **Owner: Bharat Rubber Industries Prop: Mr. Rajeshwar Jayantrao Shinde. Boundaries: East:** 9 mtr wide road; **West:** Boundary of Reliance Group; **North:** Shed No. D-5 & D-6; **South:** Bound

कोटक महिंद्रा बैंक लिमिटेड — कब्जा सूचना

पंजीकृत कार्यालयः 27बीकेसी, सी-27, जी-ब्लॉक, बांद्रा-कुर्ला कॉम्प्लेक्स, बांद्रा (पूर्व), मुंबई-400051
शाखा कार्या.: प्लॉट नं. 7, सेक्टर 125, , नोएडा (यूपी) -201313

जैसाकि, वित्तीय संपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (2002 का 54) के अंतर्गत कोटक महिंद्रा बैंक लिमिटेड के अधिकृत अधिकारी के रूप में तथा प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 3 के साथ पठित धारा 13 (12) के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए नीचे हस्ताक्षरकर्ता ने नीचे उल्लिखित उधारकताओं को सूचना की प्राप्ति की तारीख से 60 दिनों के भीतर सूचना में वर्णित राशि को भुगतान की वास्तविक तिथि तक सभी लागतों, शुल्कों और खर्चों के साथ भुगतान का निर्देश दिया था। उक्त उधारकर्ता/ सह-उधारकर्ता(ओं) इस राशि का भुगतान करने में विफल रहे अतः एतद्वारा सार्वजनिक रूप से उधारकर्ता और जनता को यह सूचना दी जाती है कि नीचे वर्णित तिथि को उक्त नियमावली के नियम 8 के साथ पठित उक्त अधिनियम की धारा 13 (4) के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए हस्ताक्षरकर्ता ने नीचे वर्णित संपत्तियों का कब्जा कर लिया है। एतद्वारा विशेषकर उक्त उधारकर्ता/ बंधककर्ता/गारंटर और आम जनता को सूचित किया जाता है कि वे इन संपत्तियों से संबंधित कोई भी व्यापार न करें तथा इन संपत्तियों से संबंधित कोई भी लेनदेन कोटक महिंद्रा बैंक लिमिटेड के शुल्क के अधीन होगा, जिसमें भविष्य के ब्याज, लागत और शुल्क संबंधित तारीखों से शामिल होंगे। उधारकताओं का ध्यान प्रतिभूत परिसम्पत्तियो को विमोचित करने के लिये उपलब्ध समय के संधर्भ में अधिनियम की धारा 13की उप धारा (8) के प्रावधानों की ओर आकृष्ट किया जाता है।
उधारकताओं का विवरण, निर्धारित संपत्ति, बकाया राशि, धारा 13(2) के तहत भेजे गए मांग सूचना और उसके तहत दावा की गई राशि, और कब्जे की तारीख नीचे दी गई है

उधारकर्ता, सह-उधारकर्ता का नाम और पता ऋण खाता सं., ऋण राशि	1. कब्जे की तारीख ;2. कब्जे का प्रकार; 3.मांग सूचना की तारीख; 4.देय राशि (रु.)
1. राज कुमार, पुत्र नरेश कुमार एवं 2. कविता, पत्नी श्री राज कुमार, दोनों निवासीः मकान नं. 4/83, ब्लॉक नं. 04, दक्षिण पुरी एक्सटेंशन, डॉ. अंबेडकर नगर, दक्षिण दिल्ली, पुष्पा भवन, दिल्ली-110062; दोनों का अन्य पताः प्लॉट नं. 1/966, प्रथम तल, फ्लैट नं. 103, सेक्टर-क वसुंधरा, गाजियाबाद, उत्तर प्रदेश-201012 ऋण खाता संख्याः 613738011322559 स्वीकृत ऋण राशिः रु. 30,00,000/- (रुपये तीस लाख मात्र)	1. 16.03.2026 2. सांकेतिक कब्जा 3. 06.11.2025 4. रु.34,34,967.15 (रुपये चौंतीस लाख चौंतीस हजार नौ सौ सरसठ और पंद्रह पैसे मात्र), जो 15.10.2025 तक देय है, साथ ही 16.10.2025 से पूर्ण भुगतान होने तक लागू ब्याज।
अचल संपत्ति का विवरणः संपत्ति, आवासीय फ्लैट नं. 103, प्रथम तल, पीछे की ओर, कुल कवर्ड एरिया 40 वर्ग मी., जो प्लॉट नं. 1/966, आवासीय कॉलोनी वसुंधरा योजना, गाजियाबाद पर स्थित है, का सारा हिस्सा और भाग। बंधककर्ता का नामः राज कुमार, पुत्र नरेश कुमार	
1. गुरशरणजीत सिंह, पुत्र एस.पी. सिंह एवं 2. भारती पत्नी गुरशरणजीत सिंह; दोनों निवासीः सी-90, जी-1, शालीमार गार्डन, कस्तूरी अपार्टमेंट, साहिबाबाद, गाजियाबाद, उत्तर प्रदेश-201010; दोनों का अन्य पताः फ्लैट नं. एफ-3, प्रथम तल, प्लॉट नं. 89, शालीमार गार्डन एक्सटेंशन-क गाजियाबाद, उत्तर प्रदेश-201005; ऋण खाता संख्याः 28200000121 स्वीकृत ऋण राशिः रु. 20,42,444/- (रुपये बीस लाख बयालीस हजार चार सौ चौवालीस मात्र)	1. 16.03.2026 2. सांकेतिक कब्जा 3. 19.09.2025 4.रु.20,95,894.85 (रुपये बीस लाख पचानवे हजार आठ सौ चौरानवे और पचासी पैसे मात्र), जो 02.09.2025 तक देय है, साथ ही 03.09.2025 से पूर्ण भुगतान होने तक लागू ब्याज।
अचल संपत्ति का विवरणः संपत्ति, फ्लैट नं. एफ-ए, प्रथम तल, एलआईजी, संपत्ति सं. 89 का हिस्सा, क्षेत्रफल 200 वर्ग गज, जो शालीमार गार्डन एक्सटेंशन नं. 1, लोनी, गाजियाबाद में स्थित है, का सारा हिस्सा और भाग। बंधककर्ता का नामः श्री गुरशरणजीत सिंह	

किसी भी पूछताछ के लिए कृपया संपर्क करें: श्री शैलेंद्र सिंह / श्री अरविंद कुमार तिवारी (मोबः +91 9811638929 / +91 9810698044)

दिनांकः 20.03.2026, स्थानः दिल्ली/एनसीआर

फॉर्म-जी
रुचि की अभिव्यक्ति हेतु आमंत्रण

लक्ष्मी ऑयल और वनस्पती प्राइवेट लिमिटेड

उत्तर प्रदेश के कानपुर जिले में वनसपति तेल विनिर्माण में संचालित
(दिवाला और शोधन अक्षमता (कॉरपोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 36ए के उप-विनियम(1) के अधीन)

क्र.सं.	प्रासंगिक विवरण	
1.	पैन/सीआईएन/एलएलपी संख्या के साथ कॉर्पोरेट ऋणदाता का नाम	लक्ष्मी ऑयल और वनस्पती प्राइवेट लिमिटेड सीआईएन U15141UP2003PTC027424) पैन AAACL8942K
2.	पंजीकृत कार्यालय का पता	704, खान चैंबर 7वीं मंजिल, 14/113, सिविल लाइन्स, कानपुर, उत्तर प्रदेश, भारत, 208002
3.	वेबसाइट का यूआरएल	एनए.
4.	उस स्थान का विवरण जहां अचल संपत्तियों का बहुमत स्थित है	औद्योगिक भूमि खाता नं. 63, गाटा नं. 97 खान चंद्रपुर उमरान ढाबा के पास, रानिया अकबरपुर, कानपुर, उत्तर प्रदेश, 209101, प्लॉट जिसका नंबर 117/एल/293, नवीन नगर, कानपुर, उत्तर प्रदेश फ्रीहोल्ड प्लॉट सं. 246 पर निर्मित, ब्लॉक एल, यूपी
5.	कॉर्पोरेट ऋणदाता के मुख्य उत्पादों/सेवाओं की स्थापित क्षमता	एनए.
6.	पिछले वित्तीय वर्ष में बेचे गए मुख्य उत्पादों/सेवाओं की मात्रा और मूल्य	2018 से कोई व्यावसायिक गतिविधि नहीं
7.	कर्मचारियों/श्रमिकों की संख्या	एनए.
8.	दो वर्षों के अंतिम उपलब्ध वित्तीय विवरणों (अनुसूचियों के साथ), लेनदारों की सूची, प्रक्रिया की बाद की घटनाओं हेतु प्रासंगिक तिथियां सहित अधिक विवरण यहां उपलब्ध है:-	कॉर्पोरेट देनदार के बारे में अधिक जानकारी प्राप्त करने के लिए कृपया laxmi.oil@truproinsolvency.com पर ईमेल लिखें
9.	संहिता की धारा 25(2)(एच) के तहत समाधान आवेदकों के लिए पात्रता यहां यूआरएल पर उपलब्ध है:	संहिता की धारा 25(2)(h) के तहत समाधान आवेदकों के लिए पात्रता के बारे में जानकारी प्राप्त करने के लिए कृपया laxmi.oil@truproinsolvency.com को ईमेल लिखें।
10.	रुचि की अभिव्यक्ति प्राप्त करने की अंतिम तिथि	10-04-2026
11.	संभावित संकल्प आवेदकों की अनंतिम सूची जारी करने की तिथि	20-04-2026
12.	अनंतिम सूची पर आपत्तियां प्रस्तुत करने की अंतिम तिथि	25-04-2026
13.	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तारीख	05-05-2026
14.	संभावित समाधान आवेदकों को सूचना ज्ञापन, मूल्यांकन मैट्रिक्स और समाधान योजनाओं के लिए अनुरोध जारी करने की तारीख	10-05-2026
15.	समाधान योजना प्रस्तुत करने की अंतिम तिथि	10-06-2026
16.	रुचि की अभिव्यक्ति प्रस्तुत करने के लिए ईमेल आईडी प्रक्रिया	laxmi.oil@truproinsolvency.com
17.	एमएसएमई के रूप में कॉर्पोरेट देनदार की पंजीकरण स्थिति का विवरण	एनए

एसडी/-
रोहित सहगल
समाधान पेशेवर
पंजीकृत सं. IBBI/IPA-001/IP-P00528/2017-18/10953
पंजीकृत पताः ए-604, सुजान विहार, सेक्टर - 43, गुड़गांव, 122008
कृते लक्ष्मी ऑयल और वनसपति प्राइवेट लिमिटेड

दिनांकः 20.03.2026
स्थानः गुड़गाँव

एनकोर एसेट रिकंस्ट्रक्शन कंपनी प्राइवेट लिमिटेड (एनकोर एआरसी)

5वीं मंजिल, प्लॉट नंबर 137, सेक्टर 44, गुरुग्राम– 122 002, हरियाणा

(प्रतिकूल प्रभाव डाले बिना)

ENCOREARC/RES/IDFC/AAPL/2526/0301 16.03.2026

मेसर्स एडविंग्स एडवर्टाइजर्स प्राइवेट लिमिटेड (उधारकर्ता)	श्री अमित अग्रवाल (सह–उधारकर्ता/गारंटर)
सी–106, कमला नेहरू नगर, खुर्रम नगर, लखनऊ, उत्तर प्रदेश–22602 साथ ही पताः मकान संख्या 529सी/247सीसी, प्लॉट संख्या सी–106 के एक भाग पर निर्मित, खसरा संख्या 44 का भाग, खुर्रम नगर, वार्ड शंकरपुरवा, लखनऊ–226022	सी–106, कमला नेहरू नगर, खुर्रम नगर, लखनऊ, उत्तर प्रदेश–226022। साथ ही पताः मकान संख्या 529सी/247सीसी, प्लॉट संख्या सी–106 के एक भाग पर निर्मित, खसरा संख्या 44 का भाग, खुर्रम नगर, वार्ड शंकरपुरवा, लखनऊ–226022
श्रीमती शिवानी अग्रवाल (सह–उधारकर्ता/गारंटर) सी–106, कमला नेहरू नगर, खुर्रम नगर, लखनऊ, उत्तर प्रदेश–22602 साथ ही पताः मकान संख्या 529सी/247सीसी, प्लॉट संख्या सी–106 के एक भाग पर निर्मित, खसरा संख्या 44 का भाग, खुर्रम नगर, वार्ड शंकरपुरवा, लखनऊ–226022	

महोदय/महोदया,
विषयः खाता संख्या 1 – के डी मर्चेंट्स प्राइवेट लिमिटेड और खाता संख्या 2 – स्वर्गीय विक्रम ठाकुर ("उधारकर्ता") की सुरक्षित संपत्ति की बिक्री हेतु सूचना, सुरक्षा हित (प्रवर्तन) नियम, 2002 (ऱनियमऱ) के नियम 8(6) के तहत, सरफेसी अधिनियम, 2002 की धारा 13(8) के साथ पठित, जिसका कब्जा प्रतिभूतिकरण एवं वित्तीय परिसंपत्तियों का पुनर्निर्माण एवं सुरक्षा हित प्रवर्तन अधिनियम, 2002 ("सरफेसी अधिनियम") की धारा 13(4) के तहत नियमों के साथ पठित है।
विषयः मेसर्स एडविंग्स एडवर्टाइजर्स प्राइवेट लिमिटेड ("उधारकर्ता") की सुरक्षित संपत्ति की बिक्री के लिए नोटिस, सुरक्षा हित (प्रवर्तन) नियम, 2002 ("नियम") के नियम 8(6) के तहत, सरफेसी अधिनियम, 2002 की धारा 13(8) के साथ पठित जाए, जिसका कब्जा प्रतिभूतिकरण और वित्तीय परिसंपत्तियों के पुनर्निर्माण और सुरक्षा हित के प्रवर्तन अधिनियम, 2002 ("सरफेसी अधिनियम") की धारा 13(4) के तहत नियमों के साथ पठित है।
जैसा कि आप जानते हैं कि सरफेसी अधिनियम के प्रावधानों के अनुसार, एनकोर एसेट रिकंस्ट्रक्शन कंपनी प्राइवेट लिमिटेड ("एनकोर एआरसी") ने दिनांक 24.09.2025 के असाइनमेंट समझौते के माध्यम से आईडीएफसी बैंक ("आईडीएफसी") द्वारा उधारकर्ता को दी गई वित्तीय सहायता और उससे संबंधित सभी प्रतिभूतियों का अधिग्रहण कर लिया है।
एनकोर एआरसी द्वारा वित्तीय सहायता प्राप्त करने से पहले, आईडीएफसी ने 19.04.2021 को सरफेसी अधिनियम की धारा 13 (2) के तहत आपको देय राशि का भुगतान करने की सलाह देते हुए एक नोटिस जारी किया था। चूंकि आप सरफेसी अधिनियम की धारा 13 (2) के तहत जारी उक्त नोटिस की प्राप्ति तिथि से 60 दिनों के भीतर देय राशि का भुगतान करने में विफल रहे और लापरवाही बरती, इसलिए आईडीएफसी के अधिकृत अधिकारी ने 20.01.2022 को अचल संपत्ति का प्रतीकात्मक कब्जा ले लिया। उपरोक्त आवंटन के अनुसार, संपत्ति का कब्जा एनकोर एआरसी के अधिकृत अधिकारी के पास है।
कृपया इसे नियमों के नियम 8(6) के तहत 30 दिनों की सूचना मानें। 30 दिनों की सूचना अवधि समाप्त होने पर, एनकोर एआरसी के अधिकृत अधिकारी सार्वजनिक ई–नीलामी/निजी समझौते या नियमों के तहत प्रदान किए गए किसी अन्य माध्यम से नीचे दिए गए विवरण के अनुसार सुरक्षित परिसंपत्ति की बिक्री के लिए कदम उठाएंगे।
सुरक्षित परिसंपत्ति का विवरणः
संपत्ति का वह संपूर्ण भाग और टुकड़ा, जो मकान संख्या 529सी/247सीसी के रूप में है, और जो प्लॉट संख्या सी–106 के एक हिस्से पर निर्मित है, जिसका क्षेत्रफल 168.587 वर्ग मीटर है, और जो खसरा संख्या 44 का ही एक भाग हैय यह संपत्ति खुर्रम नगर, वार्ड शंकरपुरवा, लखनऊ, उत्तर प्रदेश में स्थित है। जिसके स्वामीः श्रीमती शिवानी अग्रवाल है।
सार्वजनिक ई–नीलामी के माध्यम से बिक्री की स्थिति में, आरक्षित मूल्य, बयाना राशि जमा आदि सहित बिक्री के विस्तृत नियम और शर्तें भी नियमों के नियम 8 (7) के अनुसार, परिशिष्ट–IV। में दिए गए प्रपत्र में सार्वजनिक ई–नीलामी बिक्री सूचना के प्रकाशन के साथ ही एनकोर एआरसी की वेबसाइट यानी **https://www.encorearc.com और https://sarfaesi.auctiontiger.net/EPROC@** पर अपलोड की जाएंगी।
उधारकर्ता/गिरवीदार/गारंटर का ध्यान सरफेसी अधिनियम की धारा 13 की उपधारा (8) के प्रावधानों की ओर आकर्षित किया जाता है, जिसमें 06.03.2026 तक देय 83,29,018/– रुपये (तिरासी लाख उनतीस हजार अठारह रुपये मात्र) की पूरी राशि का भुगतान करके 06.03.2026 से भविष्य के ब्याज, शुल्क और लागत सहित सुरक्षित संपत्ति को छुड़ाने के लिए उपलब्ध समय का उल्लेख है।
उधारकर्ता/गिरवीदार/गारंटर को तदनुसार सुरक्षित संपत्ति को छुड़ाने का अंतिम अवसर दिया जा रहा है, अन्यथा, ईआरसी–ईओटी–001–ट्रस्ट के न्यासी के रूप में एनकोर ईआरसी नियमों के अनुसार उपरोक्त सुरक्षित संपत्ति की बिक्री की कार्यवाही करेगा।

भवदीय, श्री सचिन कुमार (अधिकृत अधिकारी)
एनकोर एसेट रिकंस्ट्रक्शन कंपनी प्राइवेट लिमिटेड की ओर से
(ईआरसी–ईओटी–001–ट्रस्ट के न्यासी के रूप में कार्य करते हुए)

FLEX FOODS LTD. फ्लैक्स फूड्स लिमिटेड

'Indian Produce, Global Delight'
(CIN: L15133UR1990PLC023970)
रजि. कार्यालयः लाल टप्पर औद्योगिक क्षेत्र, पी.ओ. – रेशम मजरी, हरिद्वार रोड, देहरादून (उत्तराखंड)
कॉर्पोरेट कार्यालयः ए–108, सेक्टर–IV, जिला। गौतमबुद्धनगर, नोएडा–201301, उत्तर प्रदेश, भारत। फोनः +91 120 4012345
वेबसाईटः www.flexfoodsltd.com ई–मेल आईडीः Secretarial@flexfoodsltd.com

शेयरधारकों को सूचना

भौतिक प्रतिभूतियों के हस्तांतरण और डीमैटेरियलाइज़ेशन के लिए विशेष मौका

सेबी के परिपत्र संख्या HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026, दिनांक 30 जनवरी, 2026 के अनुसार, 01 अप्रैल, 2019 से पहले बेचे/खरीदे गए भौतिक प्रतिभूतियों के हस्तांतरण और डीमैटेरियलाइज़ेशन (डीमैट) के अनुरोध जमा करने के लिए एक विशेष विंडो खोली गई है।

यह विशेष विंडो शेयरधारकों के लिए 1 (एक) वर्ष की अवधि के लिए – **05 फरवरी, 2026 से 04 फरवरी, 2027** तक – विशेष रूप से भौतिक शेयरों के ट्रांसफर और डीमैटेरियलाइज़ेशन के अनुरोधों को, पूरे दस्तावेज़ों के साथ, दोबारा जमा करने के लिए खोली गई है।

इस विशेष विंडो की उपलब्धता को समझने के लिए नीचे दी गई तालिका में देखा जा सकता है।

हस्तांतरण विलेख की निष्पादन तिथि	क्या 1 अप्रैल, 2019 से पहले स्थानांतरण के लिए आवेदन किया गया था?	क्या मूल सुरक्षा प्रमाणपत्र उपलब्ध है?	क्या आप मौजूदा विंडो में आवेदन जमा करने के पात्र हैं?
01 अप्रैल, 2019 से पूर्व	नहीं (यह एक नया आवेदन है)	हाँ	✓
	हाँ (इसे पहले अस्वीकार/वापस कर दिया गया था)	हाँ	✓
	हाँ	नहीं	✗
	नहीं	नहीं	✗

कृपया ध्यान दें कि हस्तांतरणकर्ता और हस्तांतरिती के बीच विवाद से जुड़े मामलों को, साथ ही IEPF को हस्तांतरित की गई प्रतिभूतियों का, इस विंडो के अंतर्गत प्रसंस्करण के लिए विचार नहीं किया जाएगा।

जो शेयरधारक इस अवसर का लाभ उठाना चाहते हैं, उनसे अनुरोध है कि वे मूल सिक्योरिटी सर्टिफिकेट, ट्रांसफर डीड और ऊपर बताए गए सर्कुलर में लिस्टेड अन्य सभी दस्तावेज़ कंपनी के रजिस्ट्रार और शेयर ट्रांसफर एजेंट, यानी BEETAL Financial & Computer Services Pvt- Ltd-, BEETAL HOUSE, 3rd Floor, 99, Madangir, Behind LSC, New Delhi – 110062 को जमा करें। फोन: 011-42959000-09, 011-29961281-283, 26051061, 26051064 ईमेल: beetalrta@gmail.com वेबसाइट: https://beetal.in/

कृपया ध्यान दें कि ये शेयर अनिवार्य रूप से हस्तांतरी के खाते में केवल डीमैट प्रारुप में ही जमा किए जाएँगे, और शेयर हस्तांतरण के पंजीकरण की तारीख से एक वर्ष की अवधि के लिए "लॉक–इन" में रहेंगे।

इस लॉक–इन अवधि के दौरान इन प्रतिभूतियों का हस्तांतरण/ग्रहणाधिकार चिह्नित करना/गिरवी नहीं किया जा सकेगा।

कृते फ्लैक्स फूड्स लिमिटेड
हस्ता/–
हिमांशु लूथरा
कंपनी सचिव
एफ.सी.एस.: 10694

दिनांकः 19.03.2026
स्थानः नोएडा

यूनियन बैंक ऑफ इंडिया Union Bank of India

भारत सरकार का उपक्रम — A Government of India undertaking

सहारनपुर मेन (30650) शाखा, पता सहारनपुर मेन (30650), रेलवे रोड, सहारनपुर, उत्तर प्रदेश– 247001
संपर्क सं. 9324986377 मेल आईडीः ubin0530654@unionbankofindia.bank.in

संदर्भ सं. **SAR30650251313376194292526** दिनांक: **24/11/2025**
स्थानः सहारनपुर

सेवा में,
1. उधारकर्ता/ओं
1ए). सुश्री राजकाली पत्नी बलबीर सिंह (आवेदक), पताः मकान नं. 136, सुजातपुरा, नाकुर जिला सहारनपुर यूपी 247342
1बी). श्री बलबीर सिंह पुत्र हरफूल सिंह (सह–आवेदक) पताः मकान नं. 136, सुजातपुरा, नाकुर जिला सहारनपुर यूपी 247342
1सी). स्वर्गीय श्री कवारपाल सिंह पुत्र श्री बलबीर सिंह (सह–आवेदक) पताः मकान नं. 136, सुजातपुरा, नाकुर जिला। सहारनपुर यूपी 247342
2. गारंटर/रों:
2ए). सुश्री सुमा सिंह पुत्र श्री. हरफूल सिंह, पताः मकान नं. 42, सुकर्ताल 1 टाउन नाकुर, जिला सहारनपुर यूपी 247342
3. मृतक श्री कवारपाल सिंह पुत्र बलबीर सिंह की संपत्ति, प्रतिनिधित्व द्वाराः
3ए). श्री अभिनव सिंह पुत्र स्वर्गीय श्री. कवारपाल सिंह (पुत्र), पताः मकान नं. 136, मोहल्ला सुजातपुरा नाकुर, सहारनपुर, यूपी 247352
3बी). श्री अभय सिंह पुत्र स्वर्गीय श्री. कवारपाल सिंह (पुत्र), पताः मकान नं. 136, मोहल्ला सुजातपुरा नाकुर, सहारनपुर, यूपी 247352
3सी). सुश्री लवी सिंह पुत्री स्वर्गीय श्री कवारपाल सिंह (पुत्री), पताः मकान नं. 136, मोहल्ला सुजातपुरा नाकुर, सहारनपुर, यूपी 247352
महोदय,
विषयः वित्तीय आस्तियों का प्रतिभूतिकरण तथा पुनर्निर्माण और प्रतिभूति हित प्रवर्तन अधिनियम, 2002 की धारा 13(2) के साथ पठित धारा 13(3) के तहत सूचना
पता नं. 1, ने हमारी सहारनपुर मेन (सोल आईडी 30650) शाखा से निम्नलिखित क्रेडिट सुविधाएं का लाभ उठाया है और बकाया राशि/किस्त/ब्याज चुकाने/खाता संतोषजनक रूप से परिचालित करने में असफल रहे हैं और अतएव, आय मान्यता और विवेकपूर्ण लेखांकन मानकों के संबंध में आरबीआई दिशानिर्देशों के निबंधनों में आपका खाते को 29.01.2025 को अनार्जक आस्ति की श्रेणी में सूचीबद्ध किए जा चुका/चुके हैं। आपके खाते में बकाया राशि दिनांक 31.10.2025 तक रू. **4,09,135.92/-** (रु. चार लाख नौ हजार एक सौ पैंतीस और पैसे बान्वे मात्र) साथ में भावी ब्याज एवं प्रभार इत्यादि
उपर्युक्त खाते/खातों के संबंध में आप में से नं. 1 से बैंक को देय राशि का विवरण निम्नानुसार है:

सुविधा का प्रकार	एनपीए की तिथि तक बकाया राशि अर्थात 29.01.2025 तक	दिनांक 29.01.2025 से 31.10.2025 तक अप्रयुक्त ब्याज	दंड ब्याज (साधारण)	बैंक द्वारा उपगत लागत/प्रभार	कुल बकाया
Union Home Floating Rate	366238.56	42897.36		0.00	409135.92
कुल बकाया					409135.92

बैंक को देय धनराशि या देय होने वाली धनराशि की वापसी सुनिश्चित करने के लिए, सुश्री राजकाली ने बलबीर सिंह के साथ मिलकर 11/01/2017 को दस्तावेजों का निष्पादन किया था और निम्नलिखित तरीके से सुरक्षा हित बनाया है:
नीचे वर्णित अचल संपत्ति का बंधकः
दो मंजिला रिहायशी सह व्यवसायिक भवन का वह समस्त भाग एवं अंश जोकि खसरा नंबर 970 से संबंधित इसमें उसी में शामिल वाणिज्यिक दुकानों और ड्राइंग रूम, बेडरूम, रसोई, शौचालय, बाथरूम, भूतल पर सीढ़ी के मामले और तीन कमरे, रसोई, शौचालय, बाथरूम, सीढ़ी के मामले के नीचे की भूमि पहली मंजिल एमएलपी संख्या 4/947 से संबंधित आंतरिक निर्माण के साथ उससे संबंधित सभी अधिकार नाकुर अंदर हदूद मोह सुजातपुरा पीटी नाकुर जिला सहारनपुर यूपी
सीमाएंः
पूर्व– गली और घर श्री पहल सिंह **पश्चिम– मकान श्री बिजेंद्र सिंह**
उत्तर– नानौता और गंगोह रोड **दक्षिण– रास्ता**
आप नंबर 3, मृतक उधारकर्ता श्री कवार पाल सिंह पुत्र बलबीर सिंह के कानूनी उत्तराधिकारी के रूप में, स्वर्गीय श्री कवार पाल सिंह पुत्र बलबीर सिंह का व्यवसाय और प्रतिभूतियों विरासत में मिली हैं, इसलिए, आप स्वर्गीय श्री कवार पाल सिंह पुत्र बलबीर सिंह के कानूनी उत्तराधिकारी हैं, स्वर्गीय श्री कवार पाल सिंह पुत्र बलबीर सिंह द्वारा प्राप्त उपरोक्त देनदारियों और बकाया राशि का निर्वहन करने के लिए उत्तरदायी है)
अतएव, एतद्द्वारा आपसे वित्तीय आस्तियों का प्रतिभूतिकरण तथा पुनर्निर्माण और प्रतिभूति हित प्रवर्तन अधिनियम, 2002 की धारा 13(2) के निबंधनों में राशि रू. **4,09,135.92/-** (रु. चार लाख नौ हजार एक सौ पैंतीस और पैसे बान्वे मात्र) साथ में भावी ब्याज एवं प्रभार आपके द्वारा निष्पादित ऋण दस्तावेजों के नियम एवं शर्तों के अनुसार संविदात्मक दर पर आगे ब्याज तथा प्रभारों के साथ, इस सूचना की प्राप्ति की तिथि से 60 दिन के भीतर चुकाकर अपनी पूर्ण देयताओं का निर्वहन करने की मांग की जाती है, जिसमें असफल रहने पर हम उक्त अधिनियम के तहत किसी भी या सभी अधिकारों के प्रयोग द्वारा उपरोक्त प्रतिभूतियों का प्रवर्तन करने हेतु बाध्य होंगे।
उक्त अधिनियम की धारा 13(13) के अनुसार, आप यह सूचना प्राप्त होने पर बैंक की सहमति के बिना, उपरोक्त प्रतिभूतयों का निपटान अथवा संव्यवहार नहीं कर सकते हैं।
आपका ध्यान सुरक्षित परिसंपत्तियों को मुक्त के लिए उपलब्ध समय के संबंध में सरफासी की धारा 13 की उपधारा (8) के प्रावधानों की ओर आकर्षित किया जाता है।
पीएसः सरफेसी अधिनियम के तहत पहले भेजे गए सभी नोटिस वापस ले लिए गए हैं और यह नया नोटिस जारी किया जा रहा है।
आपका विश्वासपूर्वक,
प्राधिकृत अधिकारी

यूनियन बैंक ऑफ इंडिया Union Bank of India

भारत सरकार का उपक्रम — A Government of India undertaking

सहारनपुर मुख्य (30650) शाखा, पताः सहारनपुर मुख्य (30650), रेलवे रोड, सहारनपुर, उत्तर प्रदेश – 247001
संपर्क नंबरः 9324986377 मेल आईडीः ubin0530654@unionbankofindia.bank.in

संदर्भः SAR30650256491459194512526 दिनांकः 24/11/2025
स्थानः सहारनपुर

प्रति
1. उधारकर्ता/ओं :
1अ). स्वर्गीय श्री कंवर पाल सिंह पुत्र श्री बलबीर सिंह (उधारकर्ता) पताः मकान नं .136, मोहल्ला सुजातपुरा नकुर, सहारनपुर, यू.पी 247352 में
1इ). श्री बलबीर सिंह पुत्र श्री हरफूल सिंह (उधारकर्ता) पताः मकान नं . .136, मोहल्ला सुजातपुरा नकुर, सहारनपुर, यू.पी 247352 में
2. गारंटर/ओं :
2). श्री सुमा सिंह पुत्र श्री हरफूल सिंह (गारंटर), पताः मकान नं .42, सुकरताल 1, करबा नकुर, जिला सहारनपुर, यू.पी . 247352 में
3. स्वर्गीय श्री कंवरपाल सिंह पुत्र बलबीर सिंह की संपत्ति, जिनका प्रतिनिधित्व कर रहे हैं:
3अ). श्री अभिनव सिंह पुत्र स्वर्गीय श्री कंवरपाल सिंह (पुत्र), पताः मकान नं .136, मोहल्ला सुजातपुरा नकुर, सहारनपुर, यू.पी 247352 में
3इ). श्री अभय सिंह पुत्र स्वर्गीय श्री कंवरपाल सिंह (पुत्र), पताः मकान नं .136, मोहल्ला सुजातपुरा नकुर, सहारनपुर, यू.पी 247352 में
3ब). सुश्री लवी सिंह पुत्री स्वर्गीय श्री कंवरपाल सिंह (पुत्री), पताः मकान नं .136, मोहल्ला सुजातपुरा नकुर, सहारनपुर, यू.पी 247352 में
महोदय/महोदया,
वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित का प्रवर्तन अधिनियम, 2002 की धारा 13 (3) के साथ पठित धारा 13 (2) के अंतर्गत सूचना।
इस खाते में उल्लिखित पतेदार क्रमांक 1 ने हमारी सहारनपुर मुख्य शाखा (सॉलिड 30650)से निम्नलिखित ऋण सुविधाएं ली थीं, लेकिन वे देय राशि/किस्त/ब्याज का भुगतान करने/खातों का संतोषजनक संचालन करने में विफल रहे। अतः, भारतीय रिजर्व बैंक के आय पहचान और विवेकपूर्ण लेखांकन मानदंडों संबंधी दिशानिर्देशों के अनुसार, आपके खाते को दिनांक 20/12/2024 को गैर–निष्पादित परिसंपत्ति के रूप में वर्गीकृत किया गया है। दिनांक 31.10.2025 तक आपके खाते में रु. 23,83,858.29/– तथा ब्याज और शुल्क (तेईस लाख तिरासी हजार आठ सौ अट्ठावन रुपये और उनतीस पैसे, तथा ब्याज और शुल्क) बकाया है।
उपरोक्त खाते के संबंध में बैंक को देय राशि का विवरण इस प्रकार है:

सुविधा का प्रकार	एनपीए की तिथि अर्थात 20/12/2024 तक बकाया राशि	20/12/2024 से 31/10/2025 तक लागू नहीं किया गया ब्याज	दंडात्मक ब्याज (साधारण)	बैंक द्वारा वहन की गई लागत/प्रभार	कुल बकाया राशि
ओवरड्राफ्ट मॉर्गेज	1999985.68	383872.61		0.00	2383858.29
कुल बकाया राशि					2383858.29

बैंक को देय राशियों या भविष्य में देय हो सकने वाली राशियों की चुकौती को सुरक्षित करने के लिए, श्री कंवर पाल एस. ने 25/02/2016 को दस्तावेज प्रस्तुत किए और निम्नलिखित तरीके से एक 'सुरक्षा हित' का निर्माण किया:
नीचे वर्णित अचल संपत्ति का न्यायसंगत बंधकः
भूमि के एक भूखंड का वह समस्त भाग और अंश, जिसका क्षेत्रफल 940 वर्ग मीटर है और जो खसरा संख्या 407 एम से संबंधित है, यह संपत्ति हदूद परगना एवं तहसील नकुर, जिला सहारनपुर यूपी में स्थित है तथा श्री कंवर पाल सिंह पुत्र श्री बलबीर के नाम पर दर्ज है। इसकी सीमाएं इस प्रकार हैः पूर्व में – 10 फुट चौड़ा रास्ता, जिसके बाद विद्यावती की कृषि भूमि है, पश्चिम में – 20 फुट चौड़ा रास्ता, उत्तर में – 60 फुट चौड़ा रास्ता, दक्षिण में – पठान की कृषि भूमि।
आप (क्रमांक 3) – मृतक ऋणी श्री कंवर पाल सिंह पुत्र बलबीर सिंह के कानूनी वारिस के रूप में – स्वर्गीय श्री कंवर पाल सिंह पुत्र बलबीर सिंह की संपत्ति के उत्तराधिकारी बने हैं।
अतः, स्वर्गीय श्री कवार पाल सिंह पुत्र बलबीर सिंह के कानूनी उत्तराधिकारी होने के नाते, आप स्वर्गीय श्री कवार पाल सिंह पुत्र बलबीर सिंह द्वारा लिए गए उपरोक्त दायित्वों और बकाया राशि का भुगतान करने के लिए बाध्य हैं। अतः, प्रतिभूतिकरण एवं पुनर्निर्माण एवं सुरक्षा हित प्रवर्तन अधिनियम, 2002 की धारा 13(2) के तहत, आपसे अनुरोध है कि आप ऋण दस्तावेजों में दिए गए नियमों और शर्तों के अनुसार संविदात्मक दर के साथ 23,83,858.29/– रुपये की राशि का भुगतान करें और इस सूचना की प्राप्ति की तिथि से अपने दायित्वों का निर्वहन करें। ऐसा न करने पर, हमें उक्त अधिनियम के तहत प्रदत्त उपरोक्त प्रतिभूतियों और अधिकारों को लागू करने के लिए बाध्य होना पड़ेगा।
अधिनियम की धारा 13 (13) के अनुसार, इस सूचना की प्राप्ति पर आपको बैंक की सहमति के बिना प्रतिभूतियों का निपटान करने से प्रतिबंधित किया जाता है।
समयबद्ध परिसंपत्तियों के संबंध में सरफेसी की धारा 13 की उपधारा (8) के प्रावधानों की ओर आपका ध्यान आकर्षित किया जाता है।
पीएसः सरफेसी अधिनियम के तहत पहले भेजी गई सभी सूचनाएं वापस ले ली गई हैं और यह नई सूचना जारी की जा रही है।
भवदीय,
अधिकृत अधिकारी

यूनियन बैंक ऑफ इंडिया Union Bank of India

भारत सरकार का उपक्रम — A Government of India undertaking

सहारनपुर मुख्य शाखा, पता : अनंत बिल्डिंग, रेलवे रोड, जिला सहारनपुर,
उत्तर प्रदे